

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

19.

C.P.(IB)/55(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

Fraser And Company Ltd.

Vs

Shraddha Housing Projects LLP

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Devul Dighe, Ld. Counsel for the Operational Creditor present (VC).
Mr. Shavez Mukri a/w Mr. Santosh Thakur, Ld. Counsel for the Corporate Debtor present (VC).
2. At the request of the Counsel for the Corporate Debtor, two weeks' time finally granted for filing reply. Copy of the reply to be served upon the Counsel for the Operational Creditor at least three days in advance of the next date of hearing.
3. List this matter on **04.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)